

GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
RAJYA SABHA
QUESTION NO 26.07.2010
ANSWERED ON

LAW TO CURB PANCHAYATS FROM VIOLATING CONSTITUTION .

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Shri Rajkumar Dhoot

Will the Minister of RURAL DEVELOPMENT INFORMATION AND BROADCASTING LAW & JUSTICE be pleased to state :-

- (a) whether it is a fact that instances have come to notice where Panchayats pronounced decisions or orders which are against the provisions of the Constitution but subjects are forced to abide by them;
- (b) if so, the details of such cases during the last two years and the steps taken by district administration to enforce the constitutional provisions;
- (c) whether Government proposes to bring any statute to ensure that Panchayats do not act against the provisions of the Constitution; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF LAW AND JUSTICE (DR. M.VEERAPPA MOILY)

- (a) to (d): The information is being collected and the same will be laid on the Table of the House.